

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:6094  
ANSWERED ON:30.04.2015  
COUNTING OF VOTES  
Kodikunnil Shri Suresh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Law Commission has recommended that votes should be merged and counting should be done assembly-wise/constituency-wise instead of area-wise to maintain the secrecy in voting;
- (b) if so, the details thereof along with the action taken by the Government thereon;
- (c) whether the Government proposes to introduce totalizer vote counting machine; and
- (d) if so, the details thereof along with the timeframe set for implementation of the same?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): The Law Commission of India, in its 255th Report has recommended the use of Totalizer for counting of votes recorded in the Electronic Voting Machines (EVMs). Totalizer facilities mixing of votes recorded in several voting machines and thus prevent disclosure of voting patterns of specific areas, precluding victimization or favouritism towards electors. The recommendations of the Law Commission are under consideration of the Government. Since the matter involves in-depth deliberations with various stakeholders, it would be difficult to indicate specific time frame for implementation of the recommendations.